

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. BAID INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. BAID INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16/05/2007
3.	Authority under which corporate debtor is incorporated / registered	Registered under companies Act 1956 ROC-Ahmedabad
4.	Corporate Identity No. of corporate debtor	U17100GJ2007PTC050851
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot No. 8, G.I.D.C. Panoli, Ankleshwar, Bharuch, Gujarat, 384116 Principal Office: 102, Airlon House, 2/4569, Sangrampura Main Road, Surat, Gujarat 395002
6.	Insolvency commencement date in respect of corporate debtor	7 th December 2022
7.	Estimated date of closure of insolvency resolution process	5 th June 2023 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Murali Prasad Nalam IBBI/IPA-001/IP- P00933/2017-2018/11537
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address registered with Board: Villa 67, Road 3, Dollar Meadows, Ambitus School Road, Near DRK Engineering College, Bowrampet, Hyderabad, Telangana ,500043 Email: baid.cirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: Villa 67, Road 3, Dollar Meadows, Ambitus School Road, Near DRK Engineering College, Bowrampet, Hyderabad, Telangana ,500043 Email: baid.cirp@gmail.com
11.	Last date for submission of claims	21 st December, 2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

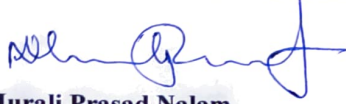


Notice is hereby given that the Honorable National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of the M/s. BAID INDUSTRIES PRIVATE LIMITED on 7th December 2022.

The creditors of BAID INDUSTRIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before **21st December 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Murali Prasad Nalam
Interim Resolution Professional
IBBI/IPA-001/IP- P00933/2017-2018/11537



Date and Place: 10th December 2022, Gujarat